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सत्यमेव जयते

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

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RAJYA SABHA

Tuesday, the 22nd March, 2011/3rd Chaitra, 1932 (Saka)

The House met at eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

RE: NOTICE UNDER RULE 176 AND NOTICE OF PRIVILEGE

MR. DEPUTY CHAIRMAN: Zero Hour. ...(*Interruptions*)... ज़ीरो ऑवर हो जाने दीजिए। ...(*व्यवधान*)...

श्री रुद्रनारायण पाणि (उड़ीसा) : सर, एलओपी कुछ कहना चाहते हैं। ...(*व्यवधान*)... अगर विपक्ष के नेता को आप मौका नहीं देंगे ...(*व्यवधान*)...

श्री उपसभापति : आप बैठिए। ...(*व्यवधान*)...

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, there are two notices that I have given, one is under Rule 176 and the other is a notice of privilege against the hon. Prime Minister. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The Chairman is seized of these notices. ...(*Interruptions*)...

SHRI ARUN JAITLEY: These are matters of importance. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The Chairman has received the notices. ...(*Interruptions*)... He is seized of the matter. ...(*Interruptions*)... He is looking into it. ...(*Interruptions*)...

SHRI ARUN JAITLEY: Sir, my request is that these may be considered. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The Chairman has received your two notices. ...(*Interruptions*)... The Chairman is seized of the matter. ...(*Interruptions*)... What can I do now? ...(*Interruptions*)... I cannot say anything. ...(*Interruptions*)... The notices are with the Chairman. ...(*Interruptions*)... Please go back. ...(*Interruptions*)... Please don't display anything here. ...(*Interruptions*)...

श्री मुख्तार अब्बास नक़वी (उत्तर प्रदेश) : सर यह क्या हो रहा है? अगर ये लोग इस तरह से ...(*व्यवधान*)... इनका कोई भी मिनिस्टर ...(*व्यवधान*)...

श्री उपसभापति : यह मत दिखाइए। ...*(व्यवधान)*... यह नहीं दिखाइए। ...*(व्यवधान)*...
Mr. Shantaram Naik, you are a senior Member. ...*(Interruptions)*... Please
do not display anything in the House.

...(Interruptions)... This House runs according to certain rules and procedure. ...(Interruptions)... You have given your notice. ...(Interruptions)...

श्री एस.एस. अहलुवालिया (झारखण्ड) : आप बोलिए। ...**(व्यवधान)**... फिर जवाब सुन लीजिए ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: We will take up Zero Hour. ...(Interruptions)... Shri Rajeev Chandrasekhar. ...(Interruptions)... It does not mean that by just giving notice, you can do anything. ...(Interruptions)... You convince the Chairman. ...(Interruptions)... Yes, Mr. Rajeev Chandrasekhar ...(Interruptions)... ऐसे नहीं होगा। ...**(व्यवधान)**... आप जाइए। ...**(व्यवधान)**... आप लोग वापस जाइए। ...**(व्यवधान)**...

श्री वी. हनुमंत राव (आंध्र प्रदेश) : यह reputed पेपर है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Mr. Hanumantha Rao, you have to follow certain rules. ...(Interruptions)... Please go back to your seat. ...(Interruptions)... Please allow the House to run. ...(Interruptions)... Please. प्लीज़ आप बैठिए। ...**(व्यवधान)**... आप बैठिए। ...**(व्यवधान)**... Yes, Mr. Rajeev Chandrasekhar ...(Interruptions)... आप बैठिए। ...**(व्यवधान)**... I will take only those Zero Hour submissions which have been admitted by the Chairman. ...(Interruptions)... What is this? ...(Interruptions)...

श्रीमती माया सिंह (मध्य प्रदेश) : सर, यह बहुत दुर्भाग्यपूर्ण है कि ये लोग सदन को चलने नहीं दे रहे हैं। ...**(व्यवधान)**...

श्री उपसभापति : आप बैठिए। ...**(व्यवधान)**... मैंने उन्हें बोलने दिया है। ...**(व्यवधान)**... मैंने उन्हें बोलने दिया है, आप वापस जाइए। ...**(व्यवधान)**... मैंने एलओपी को सुना ...**(व्यवधान)**... आप क्या कर रहे हैं? ...**(व्यवधान)**... मैंने एलओपी को सुना और कहा कि ...**(व्यवधान)**... हनुमंत राव जी, आप बैठिए। ...**(व्यवधान)**... Please go back to your places. ...(Interruptions)... I have listened to the Leader of the Opposition and I have told that the Chairman is seized of the matter. ...(Interruptions)... I cannot do anything beyond that. ...(Interruptions)... You cannot force me. I cannot do anything beyond that. ...(Interruptions)... आप बैठिए। ...**(व्यवधान)**... Shri Rajeev Chandrasekhar. ...(Interruptions)...

श्रीमती माया सिंह : ये लोग सदन को चलने नहीं दे रहे हैं, यह दुर्भाग्यपूर्ण है।

... (व्यवधान) ...

श्री उपसभापति : बोलने दीजिए। ... (व्यवधान) ... प्लीज़, आप बैठिए। ... (व्यवधान) ...

श्रीमती माया सिंह : रूलिंग पार्टी सदन को चलने नहीं दे रही है। ... (व्यवधान) ...

श्री उपसभापति : वे खामोश हो गए हैं, आप भी खामोश हो जाइए। ...**(व्यवधान)**... आप बैठिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Shri Rajeev Chandrasekhar will speak now. ...**(Interruptions)**... आप बैठ जाइए। आप बैठ जाइए। ...**(व्यवधान)**... Please allow the House to run. ...**(Interruptions)**... Mr. Seelam, please allow the House to run. ...**(Interruptions)**...

श्री एस.एस. अहलुवालिया : सर, जब भी एल.ओ.पी. बोलने के लिए खड़े होंगे, तो क्या वे भी खड़े हो जायेंगे? ...**(व्यवधान)**...

श्री उपसभापति : नहीं, नहीं। ...**(व्यवधान)**... आप बैठ जाइए। आप बैठ जाइए। ...**(व्यवधान)**...

श्री एस.एस. अहलुवालिया : सर, मेरी गुजारिश है कि वे पहले बोलें। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...**(Interruptions)**... आप बैठ जाइए। ...**(व्यवधान)**... हनुमंत राव जी, आप बैठ जाइए। ...**(व्यवधान)**... Mr. Gnanadesikan, please sit down.

SHRI V. HANUMANTHA RAO: *

SHRI B.S. GNANADESIKAN: *

श्री एस.एस. अहलुवालिया : *

MR. DEPUTY CHAIRMAN: You are not permitted. ...**(Interruptions)**... You are not permitted. Please sit down. आप बैठ जाइए। ...**(व्यवधान)**... Allow the House to run. आप बैठ जाइए। आप बैठ जाइए। आप बैठ जाइए। ...**(व्यवधान)**... Mr. Rajeev Chandrasekhar. ...**(Interruptions)**... Mr. Ashwani Kumarji, what do we do? This is not the correct thing.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Sir,....

SHRI S. S. AHLUWALIA: *

SHRI ASHWANI KUMAR: You don't have to raise your voice.

* Not recorded.

MR. DEPUTY CHAIRMAN: No, no, I have not allowed. I have not allowed. We have not allowed. ...(*Interruptions*)... Nothing will go on record. अहलुवालिया साहब, आप बैठ जाइए। ...(*व्यवधान*)... Nothing will go on record.

SHRI ASHWANI KUMAR: Sir, Zero Hour is an important hour where Members are allowed to raise issues of national importance. You have in your wisdom allowed this to be done. Let the Zero Hour proceed and thereafter we will see what can happen. Allow them to speak. ...(*Interruptions*)...

श्री उपसभापति : आप बैठ जाइए। ...(*व्यवधान*)... आप बैठ जाइए। ...(*व्यवधान*)... Please don't show any papers. Mr. Hanumantha Rao, please sit down.

SHRI ASHWANI KUMAR: Please ask them to sit down now. ...(*Interruptions*)...

श्री उपसभापति : आप भी मत दिखाइए। ...(*व्यवधान*)... You don't show any papers. आप बैठ जाएं। प्लीज़ आप बैठ जाइए। ...(*व्यवधान*)... श्री हनुमंत राव जी, आप भी बैठ जाइए। ...(*व्यवधान*)... आप बैठ जाइए। आप बैठ जाइए। ...(*व्यवधान*)...

श्रीमती माया सिंह : हम आपको मौका दे रहे हैं, आप अपना पक्ष रखिए। ...(*व्यवधान*)...

श्री उपसभापति : माया सिंह जी, आप बैठ जाइए। ...(*व्यवधान*)... चेयर की परमिशन के बिना कोई नहीं बोल सकता है। ...(*व्यवधान*)... आप बैठ जाइए। आप बैठ जाइए। ...(*व्यवधान*)... Chairman is seized of this notice.

MATTER RAISED WITH THE PERMISSION

Unnecessary imposition of restrictions on internet bloggers

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I wish to draw the attention of the House to what seems like gradual policy of censorship and control of thought on the internet. As you know, Sir, the population of India and the demographic dividend that we are looking forward to is demographic dividend that essentially consists of 70 per cent of the population of India being below 35 in the next decade and this large group of Indians rely on the internet and the phenomenon of blogging for the source of ideating, for the source of news and for the exchange of ideas. Increasingly, Sir, there is a sense that with the IT Act and with the increasing responsibility being placed on the ISP, the internet service provider, for content being put on the net would amount to a

backdoor entry or a backdoor form of censorship and restriction of thought on the internet. Sir, blogging is a very, very important part of Indian democracy. Bloggers are very vibrant stakeholders of the Indian democracy. They represent young thought. They represent their efforts at participating in the Indian political system and so I would draw the attention of the Government to prevent any form of censorship and any form of restriction on blogging, bloggers or content on the internet. Thank you.

SHRI KUMAR DEEPAK DAS (Assam): Sir, I associate myself with the views expressed by the hon. Member, Shri Rajeev Chandrasekhar.

SHRI P. RAJEEVE (Kerala): Sir, I also associate myself with the point expressed by the hon. Member, Shri Rajeev Chandrasekhar.

SHRI MAHENDRA MOHAN (Uttar Pradesh): Sir, I associate myself with the issue raised by the hon. Member, Shri Rajeev Chandrasekhar.

श्री उपसभापति : श्री प्रभात झा। ...**(व्यवधान)**...

श्री प्रभात झा (मध्य प्रदेश) : सर, पहले LoP को बोलने दीजिए। ...**(व्यवधान)**...

श्री उपसभापति : आपका जीरो ऑवर है। ...**(व्यवधान)**... आपका जीरो ऑवर है। ...**(व्यवधान)**...

श्री उपसभापति : मैंने LoP को सुना है। ...**(व्यवधान)**... आप जीरो ऑवर में बोलिए। मैंने LoP को सुना है और मैंने उनसे कहा कि The hon. Chairman is seized of the matter ...**(Interruptions)**... Notice has been given. ...**(Interruptions)**...

श्री मुख्तार अब्बास नक़वी (उत्तर प्रदेश) : सर, यह क्या बात है? पहले LoP को बोलने दिया जाए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The hon. Chairman is seized of the matter ...**(Interruptions)**...

श्री रुद्रनारायण पाणि (उड़ीसा) : सर, विपक्ष के नेता को बोलने दिया जाए। ...**(व्यवधान)**...

श्री उपसभापति : मैंने विपक्ष के नेता को बोलने दिया है। उन्होंने जो सवाल पूछे थे, उनके जवाब में मैंने उनको बता दिया है, ...**(व्यवधान)**... What else can I say? ...**(Interruptions)**... The hon. Chairman said that notice of privilege has been received by him ...**(Interruptions)**... बोलने दीजिए। ...**(व्यवधान)**... Hon. Chairman is seized of the matter ...**(Interruptions)**... I have heard the Leader of the Opposition ...**(Interruptions)**...

श्री मुख्तार अब्बास नक़वी : सर, पहले LoP को बोलने दिया जाए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at eleven minutes past eleven of the clock.

The House re-assembled at twenty-seven minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

DEMAND FOR DISCUSSION UNDER RULE 176 (Contd)

DR. CHANDAN MITRA (Madhya Pradesh): Sir, notice under 176
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me listen please. ...(Interruptions)... No;
no. ...(Interruptions)... The Leader of the Opposition has to say
something. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, I am grateful ...(Interruptions)...

SOME HON. MEMBERS: No; no. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please allow the Leader of the Opposition.
...(Interruptions)... यह क्या बात है। ... (व्यवधान) ...

SOME HON. MEMBERS: No; no.

श्री वी. हनुमंत राव : सर, ... (व्यवधान) ...

श्री एस.एस. अहलुवालिया : फिर हम भी उनको कुछ नहीं बोलने देंगे। ... (व्यवधान) ...

श्री उपसभापति : एल.ओ.पी. बात करना चाहते हैं, It is a privilege
...(Interruptions)... You cannot stop him. ...(Interruptions)... The
Leader of the Opposition wants to speak. ...(Interruptions)... It is
...(Interruptions)... वह एडमिशन में है, एडमिट नहीं हुआ है। ... (व्यवधान) ...

श्री सत्यव्रत चतुर्वेदी (उत्तराखण्ड) : सर, अभी तो ज़ीरो ऑवर है। ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: It is Zero Hour. ...(Interruptions)... That
notice has not yet been admitted. ...(Interruptions)... It is Chairman's
prerogative whether to accept a notice or not. ...(Interruptions)...
Please allow the Leader of the Opposition. ...(Interruptions)... देखिए, आप
भी नहीं जाते, वह भी नहीं जाते, क्या करूं मैं। ... (व्यवधान) ...

SOME HON. MEMBERS: No; no. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please allow the Leader of the Opposition.
...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, they are not interested in running the House. ...(*Interruptions*)... They are not interested in running the House. ...(*Interruptions*)...

श्री अरुण जेटली : उपसभापति जी, हमारा आग्रह है ...(*व्यवधान*)...

श्री एस.एस. अहलुवालिया : सर, पहले उनको बैठाइए। ...(*व्यवधान*)... जब लीडर ऑफ द हाउस खड़े होंगे, तो ...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: Let the Leader of the Opposition. ...(*Interruptions*)...

SHRI ASHWANI KUMAR: Sir, may I just make a submission? ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir, they are unable to control their Members. ...(*Interruptions*)...

SHRI ASHWANI KUMAR: I am just making a brief submission. ...(*Interruptions*)... Every time the atmosphere for a debate is created in the House, they have moved into the Well of the House and thereby. ...(*Interruptions*)... This is not the way. ...(*Interruptions*)... The Government has always been in favour of a discussion, but the atmosphere has to be created. ...(*Interruptions*)...

SHRI ARUN JAITLEY: That is exactly what I am suggesting. ...(*Interruptions*)...

SHRI ASHWANI KUMAR: We have no difficulty. ...(*Interruptions*)... But, let there be an atmosphere ...(*Interruptions*)...

SHRI ARUN JAITLEY: Please allow a discussion under Rule 176. ...(*Interruptions*)... We want a discussion. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is not right. ...(*Interruptions*)... When the Leader of the Opposition. ...(*Interruptions*)...

SHRI ARUN JAITLEY: We want a discussion. ...(*Interruptions*)... Please allow. ...(*Interruptions*)... The Minister has said that there must be an atmosphere for discussion. ...(*Interruptions*)... Please allow a discussion under Rule 176. ...(*Interruptions*)... Let the Government agree to a discussion under Rule 176. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(*Interruptions*)...

SHRI ARUN JAITLEY: Please allow a discussion right now.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: What are you doing? ...(Interruptions)...

SHRI ARUN JAITLEY: Control your Members and allow a discussion.
...(Interruptions)...

श्री नरेश चन्द्र अग्रवाल (उत्तर प्रदेश) : माननीय, उपसभापति जी, ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, किस-न-किसी बहाने ज़ीरो ऑवर में ...(व्यवधान)...

श्री उपसभापति : चतुर्वेदी जी, आप बैठिए। ...(व्यवधान).... Do you want to go against the Chair? ...(Interruptions).... Do you want to go against the Chair? ...(Interruptions).... Your Notice has been given to the Chairman - the Zero Hour Notice. ...(Interruptions).... The Notice is still under consideration. ...(Interruptions).... That has not been accepted; I am telling you. ...(Interruptions).... In spite of that, if you want to go against the ruling of the Chair, it is up to you. ...(Interruptions).... Chairman has not allowed that Notice. ...(Interruptions)....

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: I do not know. ...(Interruptions).... You can't question. ...(Interruptions).... You can't question. ...(Interruptions).... You have no right to question. ...(Interruptions).... It is the Chairman's prerogative. ...(Interruptions)....

श्री सत्यव्रत चतुर्वेदी : सर, एक बात बताइए कि पहले क्वेश्चन ऑवर disturb होता था, तो उसको 2 बजे से 3 बजे तक कर दिया गया, अब ज़ीरो ऑवर रोज उसी तरह disturb हो रहा है, तो ...(व्यवधान)....

श्री उपसभापति : आप बैठिए। ...(व्यवधान).... You are a responsible Member. ...(Interruptions).... Please don't cast aspersions on the Chair.. ...(Interruptions).... चतुर्वेदी जी, आप बैठिए। ...(व्यवधान)....

श्री सत्यव्रत चतुर्वेदी : सर, किसी-न-किसी बहाने ज़ीरो ऑवर में ...(व्यवधान).... हम चर्चा नहीं कर सकते ...(व्यवधान).... तो ज़ीरो ऑवर को 4 बजे से 5 बजे कर दीजिए। ...(व्यवधान)....

श्री उपसभापति : आप बैठिए। ...(व्यवधान)....

श्री एस.एस. अहलुवालिया : सर, रूल 176 में ...(व्यवधान)....

श्री उपसभापति : आप बैठिए। ... (व्यवधान) ... हाउस चलाना है या नहीं?
... (व्यवधान) ...

SHRI ARUN JAITLEY: Sir, I have given a Notice under Rule 176.
...(Interruptions)...

श्री एस.एस. अहलुवालिया : सर, अगर कल लीडर ऑफ द हाउस बोल रहे हों, तो विपक्ष के लोग खड़े रहें, क्या वे यही चाहते हैं? ...(व्यवधान)...

SHRI ARUN JAITLEY: I have given a notice under Rule 176. The Government has said, let there be an atmosphere for discussion. Let the Government agree for a discussion. ...(Interruptions)... We can start the discussion right now. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have given a notice under Rule 176. ...(Interruptions)... The procedure has to be followed. ...(Interruptions)... After following the procedure, the Chairman will take the decision. ...(Interruptions)...

SHRI ASHWANI KUMAR: Mr. Deputy Chairman, Sir ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You are not allowing the Minister to speak. ...(Interruptions)... You don't want the Minister to speak. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, they are creating a problem in the House. ...(Interruptions)...

SHRI VIKRAM VERMA (Madhya Pradesh): It is a very important discussion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 12.00 noon.

The House then adjourned at thirty-four minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

The National Capital Territory of Delhi Laws (Special Provisions) Bill,

2011

श्री रुद्रनारायण पाणि (उड़ीसा) : उपसभापति जी, चर्चा के लिए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We now take up the Legislative Business. ...(Interruptions)... The National Capital Territory of Delhi Laws

(Special Provisions) Bill, 2011. ...(*Interruptions*)... Shri Kamal Nath to
move the Bill. ...(*Interruptions*)...

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): Sir, I move:

That the Bill to make special provisions for the National Capital Territory of Delhi for a further period up to the 31st day of December, 2011 and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The question was proposed.

...(Interruptions)...

श्री उपसभापति : अभी बोलेंगे ...*(व्यवधान)*... अभी बोलेंगे ...*(व्यवधान)*... Any hon. Member wants to speak? *...(Interruptions)...* Nobody has given the name. *...(Interruptions)...* So, the question is:

That the Bill to make special provisions for the National Capital Territory of Delhi for a further period up to the 31st day of December, 2011 and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration *...(Interruptions)...*

The motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. *...(Interruptions)...*

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

...(Interruptions)...

SHRI KAMAL NATH: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at two minutes past twelve of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.
...(Interruptions)...

श्री रुद्रनारायण पाणि : सर, वह चर्चा? ...(व्यवधान)...

सुश्री मैबल रिबेलो (झारखण्ड) : सर, ...(व्यवधान)...

श्री उपसभापति : पेपर्स ले करने लीजिए ...(व्यवधान)... Nothing will go on record. ...(Interruptions)... यह सब टेलिकास्ट नहीं हो रहा है। ...(व्यवधान)...

PAPERS LAID ON THE TABLE

Report and Accounts (2009-10) of NRRDA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the National Rural Roads Development Agency (NRRDA), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4312/15/11]

...(Interruptions)...

Outcome Budget (2011-12) of the Ministry of Civil Aviation

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): Sir, I lay on the Table, a copy (in English and Hindi) of the Outcome Budget, for the year 2011-12, in respect of the Ministry of Civil Aviation. [Placed in Library. See No. L.T. 4327/15/11]

...(Interruptions)...

Outcome Budget (2011-12) of the Ministry of Statistics and Programme Implementation

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (DR. M.S.

GILL): Sir, I lay on the Table, a copy (in English and Hindi) of the Outcome Budget, for the year 2011-12, in

respect of the Ministry of Statistics and Programme Implementation.
[Placed in Library. See No. L.T. 4404/15/11]

...(Interruptions)...

Outcome Budget (2011-12) of the Ministry of Water Resources

THE MINISTER OF WATER RESOURCES AND THE MINISTER OF MINORITY AFFAIRS
(SHRI SALMAN KHURSHEED): Sir, I lay on the Table, a copy (in English and
Hindi) of the Outcome Budget, for the year 2011-12, in respect of the
Ministry of Water Resources. [Placed in Library. See No. L.T. 4405/15/11]

...(Interruptions)...

(i) Report and Accounts (2008-09) of MPFDCL, Bhopal and related papers.

(ii) Report and Accounts (2009-10) of NBA, Chennai and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS
(SHRI JAIRAM RAMESH): Sir, I lay on the Table:

(1) i. A copy each (in English and Hindi) of the following papers,
under sub-section (1) of Section 619A of the Companies Act,
1956:

(a) Thirty-fourth Annual Report and Accounts of the Madhya
Pradesh Forest Development Corporation Limited (MPFDCL),
Bhopal, for the year 2008-09, together with the Auditor's
Report on the Accounts and the comments of the Comptroller
and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in
laying the papers mentioned at (1) above. [Placed in Library. See No.
L.T. 4540/15/11]

ii. A copy each (in English and Hindi) of the following papers:

(a) Annual Report and Accounts of the National Biodiversity
Authority (NBA), Chennai, for the year 2009-10, together
with the Audit Report thereon.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers
mentioned at (a) above. [Placed in Library. See No. L.T.

4338/15/11]

...(Interruptions)...

**Outcome Budget (2011-12) of the Ministry of Consumer
Affairs, Food and Public Distribution**

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (i) Outcome Budget, for the year 2011-12, in respect of the Department of Consumer Affairs in the Ministry of Consumer Affairs, Food and Public Distribution. [Placed in Library. See No. L.T. 4541/15/11]
- (ii) Outcome Budget, for the year 2011-12, in respect of the Department of Food and Public Distribution in the Ministry of Consumer Affairs, Food and Public Distribution. [Placed in Library. See No. L.T. 4249/15/11]

...(Interruptions)...

Notification of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under subsection (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, a copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. 3946, dated the 22nd December, 2010, publishing the Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 2010. [Placed in Library. See No. L.T. 4470/15/11]

...(Interruptions)...

Report and Accounts (2009-10) of DDA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Sir, I, on behalf of Shri Saugata Ray, lay on the Table:

- I. (1) A copy each (in English and Hindi) of the following papers, under Section 26 and sub-section (4) of Section 25 of the Delhi

Development Act, 1957:

- (a) Annual Administration Report of the Delhi Development Authority (DDA), New Delhi, for the year 2009-10.

- (b) Annual Accounts of the Delhi Development Authority (DDA), New Delhi, for the year 2009-10, and the Audit Report thereon.
- (c) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4468/15/11]

...(Interruptions)...

Notifications of Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda on the Notifications:
- (1) G.S.R. 77 (E), dated the 9th February, 2011, Seeking to provide full exemption from all the duties of customs on specified goods imported in relation to organization of the International Cricket Council World Cup 2011 subject to specified conditions.
 - (2) G.S.R. 91 (E), dated the 14th February, 2011, Seeking to exempt jute products imported from Bangladesh from additional duty of customs leviable under Customs Tariff Act, 1975.
 - (3) G.S.R. 93 (E), dated the 14th February, 2011, amending Notification No. G.S.R. 94 (E), dated the 19th February, 2010, to substitute certain entries in the original Notification.
 - (4) G.S.R. 140 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 161 (E), dated the 28th February, 1999, to substitute certain entries in the original Notification.
 - (5) G.S.R. 141 (E), dated the 1st March, 2011, amending

Notification No. G.S.R. 78 (E), dated the 4th February, 2003, to substitute certain entries in the original Notification.

- (6) G.S.R. 142 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 27 (E), dated the 8th January, 2004, to substitute certain entries in the original Notification.

- (7) G.S.R. 143 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 411 (E), dated the 7th July, 2004, to omit certain entries in the original Notification.
- (8) G.S.R. 144 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 318 (E), dated the 16th May, 2005, to substitute certain entries in the original Notification.
- (9) G.S.R. 145 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 136 (E), dated the 27th February, 2010, to substitute certain entries in the original Notification.
- (10) G.S.R. 146 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 92 (E), dated the 1st March, 2006, to insert certain entries in the original Notification.
- (11) G.S.R. 147 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 118 (E), dated the 1st March, 2002, to substitute certain entries in the original Notification.
- (12) G.S.R. 148 (E), dated the 1st March, 2011, Seeking to exempt parts, components and accessories for manufacture of mobile handsets, hands-free headphones etc.
- (13) G.S.R. 149 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 142 (E), dated the 27th February, 2010, to add certain entries in the original Notification.
- (14) G.S.R. 150 (E), dated the 1st March, 2011, Seeking to exempt gold and silver in copper concentrate from basic customs duty.
- (15) G.S.R. 151 (E), dated the 1st March, 2011, Seeking to exempt packaged software from additional duty of customs.
- (16) G.S.R. 152 (E), dated the 1st March, 2011, Seeking to exempt works of art from duties of customs.
- (17) G.S.R. 153 (E), dated the 1st March, 2011, Seeking to prescribe effective rates of export duties.
- (18) G.S.R. 155 (E), dated the 1st March, 2011, Seeking to prohibit import of Acetate Tow and Filter rods other than

by Filter Cigarette manufacturers.

(19) G.S.R. 156 (E), dated the 1st March, 2011, Seeking to supersede Notification No. G.S.R. 735 (E), dated the 13th May, 2002.

(20) G.S.R. 157 (E), dated the 1st March, 2011, Seeking to supersede Notification No. G.S.R. 553 (E), dated the 12th September, 2002.
[Placed in Library. See No. L.T. 4215/15/10]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda on the Notifications:

(1) G.S.R. 116 (E), dated the 1st March, 2011, Seeking to provide concessional duty of 1% on specified items subject to condition that no CENVAT credit has been taken on the input goods or service.

(2) G.S.R. 117 (E), dated the 1st March, 2011, Seeking to provide concessional duty of 5% on specified items.

(3) G.S.R. 118 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 93 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.

(4) G.S.R. 119 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 94 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.

(5) G.S.R. 120 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 95 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.

(6) G.S.R. 121 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 96 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.

(7) G.S.R. 122 (E), dated the 1st March, 2011, rescinding Notification No. G.S.R. 805 (E), dated the 30th December, 2006.

(8) G.S.R. 123 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 138 (E), dated the 1st March, 2003, to substitute certain entries in the original Notification.

- (9) G.S.R. 124 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 841 (E), dated the 7th December, 2008 to substitute certain entries in the original Notification.
- (10) G.S.R. 125 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 100 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (11) G.S.R. 126 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 420 (E), dated the 9th July, 2004, to substitute certain entries in the original Notification.
- (12) G.S.R. 127 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 421 (E), dated the 9th July, 2004, to substitute certain entries in the original Notification.
- (13) G.S.R. 128 (E), dated the 1st March, 2011, Seeking to exempt job worker in respect of final products from payment of excise duty.
- (14) G.S.R. 129 (E), dated the 1st March, 2011, Seeking to exempt excise duty on packaged software not falling under MRP based assessment.
- (15) G.S.R. 130 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 123 (E), dated the 1st March, 2005, to substitute certain entries in the original Notification.
- (16) G.S.R. 131 (E), dated the 1st March, 2011, Seeking to exempt inter unit transfer of the parts components, assemblies or sub-assemblies required from one or more factories to another factory of same manufacturer for manufacture of power tillers.
- (17) G.S.R. 132 (E), dated the 1st March, 2011, Seeking to exempt certain goods from the excise duty under Central Excise Tariff Act, 1985.
- (18) G.S.R. 133 (E), dated the 1st March, 2011, Seeking to provide payment of duty on perfumes cleared from the factory of manufacturer directly for sale at a retail showroom.
- (19) G.S.R. 134 (E), dated the 1st March, 2011, publishing the CENVAT Credit (Amendment) Rules, 2011.

- (20) G.S.R. 135 (E), dated the 1st March, 2011, publishing the Central Excise (Amendment) Rules, 2011.
- (21) G.S.R. 136 (E), dated the 1st March, 2011, fixing the rate of interest at eighteen per cent per annum under Section 11AA of Central Excise Act, 1944.
- (22) G.S.R. 137 (E), dated the 1st March, 2011, fixing the rate of interest at eighteen per cent per annum under Section 11AB of Central Excise Act, 1944.
- (23) G.S.R. 138 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 318 (E), dated the 30th April, 2001, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 4217/15/11]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of Section 94 of the Finance Act, 1994, along with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 158 (E), dated the 1st March, 2011, publishing the Works Contract (Composition Scheme for Payment of Service Tax) Amendment Rules, 2011.
- (2) G.S.R. 159 (E), dated the 1st March, 2011, publishing the Service Tax (Determination of Value) Amendment Rules, 2011.
- (3) G.S.R. 160 (E), dated the 1st March, 2011, publishing the Service Tax (Amendment) Rules, 2011.
- (4) G.S.R. 161 (E), dated the 1st March, 2011, amending Notification No. G.S.R.532 (E), dated the 22nd June, 2010, to substitute certain entries in the original Notification.
- (5) G.S.R. 162 (E), dated the 1st March, 2011, Seeking to exempt the taxable service of business exhibition for holding a business exhibition outside India.
- (6) G.S.R. 163 (E), dated the 1st March, 2011, Seeking to exempt the taxable service of execution of a works contract, when provided for the purpose of carrying out construction of new residential complex or part thereof, under the Jawaharlal Nehru National Urban Renewal Mission and the Rajiv Awas Yojana.

- (7) G.S.R. 164 (E), dated the 1st March, 2011, Seeking to exempt the taxable service of general insurance, for providing insurance under the Rashtriya Swasthya Bima Yojna.
- (8) G.S.R. 165 (E), dated the 1st March, 2011, Seeking to exempt the taxable service of transport of goods by road, rail or air, provided to any person located in India.
- (9) G.S.R. 166 (E), dated the 1st March, 2011, Seeking to exempt the taxable service of transport of goods by air from service tax leviable under Section 66 of the Finance Act.
- (10) G.S.R. 167 (E), dated the 1st March, 2011, Seeking to exempt services provided in the relation to the execution of works contract, when provided wholly within an airport and classified under the taxable service of airport.
- (11) G.S.R. 168 (E), dated the 1st March, 2011, Seeking to exempt services provided in relation to the execution of works contract, when provided wholly within the port or other port, for construction, repair, alteration and renovation of wharves, quays docks, stages, jetties, piers and railways.
- (12) G.S.R. 169 (E), dated the 1st March, 2011, publishing the Export of Services (Amendment) Rules, 2011.
- (13) G.S.R. 170 (E), dated the 1st March, 2011, publishing the Taxation of Services (Provided from Outside India and Received in India) Amendment Rules, 2011.
- (14) G.S.R. 171 (E), dated the 1st March, 2011, amending Notification No. G.S.R.601 (E), dated the 10th September, 2004, to substitute certain entries in the original Notification.
- (15) G.S.R. 172 (E), dated the 1st March, 2011, amending Notification No. G.S.R.224 (E), dated the 19th April, 2006, to substitute certain entries in the original Notification.

- (16) G.S.R. 173 (E), dated the 1st March, 2011, amending Notification No. G.S.R.561 (E), dated the 28th June, 2010, to insert certain entries in the original Notification.
- (17) G.S.R. 174 (E), dated the 1st March, 2011, Seeking to exempt the taxable services specified in clause (105) of Section 65 of the Finance Act, 1994.
- (18) G.S.R. 175 (E), dated the 1st March, 2011, publishing the Point of Taxation Rules, 2011. [Placed in Library. See No. L.T. 4216/15/11]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 68 (E), dated the 7th February, 2011, Seeking to extend levy of anti-dumping duty imposed on imports of Cellophane Transparent Film, originating in, or exported from the People's Republic of China.
- (2) G.S.R. 69 (E), dated the 7th February, 2011, Seeking to impose definitive anti-dumping duty on imports of Barium Carbonate, originating in, or exported from the People's Republic of China.
- (3) G.S.R. 139 (E), dated the 1st March, 2011, amending Notification No. G.S.R. 294 (E), dated the 23rd July, 1996, to substitute certain entries in the original Notification.
- (4) G.S.R. 154 (E), dated the 1st March, 2011, publishing the Customs Tariff (Identification, Assessment and Collection of Anti-dumping duty on dumped Articles and for Determination of Injury) Amendment Rules, 2011. [Placed in Library. See No. L.T. 4214/15/11]

V. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 980 (E), dated the 16th December, 2010, publishing the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial

Institutions and Intermediaries) 3rd Amendment Rules, 2010, under Section 74 of the Prevention of Money Laundering Act, 2002, along with an Explanatory Memorandum. [Placed in Library. See No. L.T. 4213/15/11]

VI. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 332 (E), dated the 11th February, 2011, amending Notification No. G.S.R. 915 (E), dated the 12th December, 2000, to substitute certain entries in the original Notification, framed under Rule 3 (1) of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped and for Determination of Injury) Rules, 1995, along with an Explanatory Memorandum. [Placed in Library. See No. L.T. 4324/15/11]

...(Interruptions)...

Report on the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2008 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I, on behalf of Shri D. Napoleon, lay on the Table, a copy each (in English and Hindi) of the following papers:

(a) Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2008, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. See No. L.T. 4276/15/10]

...(Interruptions)...

I. Notification of the Ministry of Corporate Affairs

II. Report and Accounts (2009-10) of OIBD, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table:

I. i A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959:

- (1) No. CWR (1) 2010, dated the 4th February, 2011, publishing the Cost and Works Accountants (Amendment) Regulations, 2011. [Placed in Library. See No. L.T. 4372/15/11]
- (2) G.S.R. 104 (E), dated the 21st February, 2011, publishing the Cost and Works Accountants (Election to the Council) Amendment Rules, 2011. [Placed in Library. See No. L.T. 4371/15/11]
- (3) No. EL-2011/1, dated the 3rd March, 2011, regarding Dates of elections to the Council and the Regional Councils and other matters.
- (4) No. EL-2011/2, dated the 3rd March, 2011, regarding Elections to the Council of the Institute of Cost and Works Accountants of India.
- (5) No. EL-2011/3, dated the 3rd March, 2011, regarding Elections to the Regional Councils of the Institute of cost and Works Accountants of India.
- (6) No. EL-2011/4, dated the 3rd March, 2011, regarding Constitution of Regional Councils of the Institute of Cost and Works Accountants of India.
- (7) No. EL-2011/5, dated the 3rd March, 2011, regarding Payment of fee for elections to the Council and elections to the four Regional Councils of the Institute of Cost and Works Accountants of India.
- (8) No. EL-2011/6, dated the 3rd March, 2011, regarding Payment of Security Deposit for the elections to the Council of the Institute of Cost and Works Accountants of India.
- (9) No. EL-2011/7, dated the 3rd March, 2011, regarding Notification of Recognition of Qualifications for the purpose of sub-rule(4) of Rule 9 read with Schedule 4.
- (10) No. EL-2011/8, dated the 3rd March, 2011, regarding list of members eligible to vote from various constituencies for

elections to the Eighteenth Council and Four Regional
Councils for the term 2011-15.

(11) No. EL-2011/9, dated the 3rd March, 2011, regarding ceiling of expenditure to be incurred by a candidate for Elections to the Council and Regional Councils. [Placed in Library. See No. L.T. 4373/15/11]

ii. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:

(1) No.1-CA(7)/138/2011, dated the 25th February, 2011, notifying the fee payable by every person eligible to have his name entered in the Register.

(2) No.1-CA(7)/139/2011, dated the 25th February, 2011, notifying the fee payable by a member for entry in the Register as a fellow of the Institute of Chartered Accountants of India.

(3) No.1-CA(7)/140/2011, dated the 25th February, 2011, notifying the fee payable by a member for his certificate of practice.

(4) No.1-CA(7)/141/2011, dated the 25th February, 2011, notifying the annual membership fee payable by every member of the Institute of Chartered Accountants of India.

(5) No.1-CA(7)/142/2011, dated the 25th February, 2011, notifying the additional fee payable along with arrears of annual fee and entrance fee by a member. [Placed in Library. See No. L.T. 4376/15/11]

iii. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 642 of the Companies Act, 1956:-

(1) S.O. 300 (E), dated the 8th February, 2011, exempting Public Financial Institutions from disclosing their investments in their balance sheets subject to certain conditions.

(2) S.O. 301 (E), dated the 8th February, 2011, exempting

certain companies from disclosing some information in their profit and loss accounts. [Placed in Library. See No. L.T. 4374/15/10]

- iv. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 70 (E), dated the 8th February, 2011, amending Notification No. G.S.R. No.36 (E), dated the 16th January, 2002, to insert certain entries in the original notification,

under sub-section (3) of Section 641 of the Companies Act, 1956.
[Placed in Library. See No. L.T. 4375/15/11]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974:

(a) Annual Report and Accounts of the Oil Industry Development Board (OIDB), New Delhi, for the year 2009-10, together with the Audit Report.

(b) Review by Government on the working of the above Board. [Placed in Library. See No. L.T. 4389/15/11]

...(Interruptions)...

**Reports and Accounts (2009-10) of various research
Institutes/Board/Associations/Academy/Institute and Centre and related
papers**

SHRI ASHWANI KUMAR: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

(i) (a) Annual Report and Accounts of the Agharkar Research Institute, Pune, for the year 2009-10, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 4498/15/11]

(ii) (a) Annual Report and Accounts of the Centre for Liquid Crystal Research (Centre for Soft Matter Research w.e.f. 01.09.2010), Bengaluru, for the year 2009-10, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 4499/15/11]

(iii) (a) Annual Report and Accounts of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year

2009-10, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above. [Placed in Library. See No. L.T. 4500/15/11]

- (iv) (a) Annual Report and Accounts of the National Accreditation Board for Testing and Calibration Laboratories (NABL), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above. [Placed in Library. See No. L.T. 4501/15/11]
- (v) (a) Annual Report and Accounts of the Indian Science Congress Association, Kolkata, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above. [Placed in Library. See No. L.T. 4502/15/11]
- (vi) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (vi) (a) above. [Placed in Library. See No. L.T. 4503/15/11]
- (vii) (a) Annual Report and Accounts of the Indian National Science Academy, New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (vii) (a) above. [Placed in Library. See No. L.T. 4504/15/11]
- (viii) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (viii) (a) above. [Placed in Library. See No. L.T. 4505/15/11]

- (ix) (a) Annual Report and Accounts of the Indian Institute of Astrophysics, Bangalore, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ix) (a) above. [Placed in Library. See No. L.T. 4507/15/11]
- (x) (a) Annual Report and Accounts of the Regional Centre for Biotechnology (RCB), Gurgaon, Haryana, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (x) (a) above. [Placed in Library. See No. L.T. 4506/15/11]

...(Interruptions)...

**Report of CAG for the year ended on March, 2010
regarding Defence Services**

SHRI NAMO NARAIN MEENA: Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended March, 2010 Report No.32 of 2010-11: Union Government (Defence Services) Air Force and Navy (Performance Audit) Indigenous Construction of Indian Naval Warships. [Placed in Library. See No. L.T. 4351/15/11]

...(Interruptions)...

**REPORT ON INDIAN PARLIAMENTARY PARTICIPATION
AT INTERNATIONAL CONFERENCE**

SECRETARY-GENERAL: Sir, I lay on the Table, a copy (in English and Hindi) of the Report on the participation of the Indian Parliamentary Delegation at the One Hundred and Twenty-third Assembly of the Inter-Parliamentary Union (IPU) held in Geneva (Switzerland) from 4th to 6th October, 2010.

...(Interruptions)...

REPORTS OF THE COMMITTEE ON

PAPERS LAID ON THE TABLE

SHRI TARIQ ANWAR (Maharashtra): Sir, I present the following Reports
(in English and Hindi) of the Committee on Papers Laid on the Table:

- (i) One Hundred and Twenty-seventh Report regarding laying of the Annual Reports and Audited Accounts of Indian Institute of Technology, Mumbai; National Institute of Industrial Engineering (NITIE), Mumbai; and Hyderabad University, Hyderabad; and
- (ii) One Hundred and Twenty-eighth Report regarding laying of the Annual Reports and Audited Accounts of Asiatic Society, Kolkata; Centre of Excellence on Medicinal Plants and Traditional Knowledge, Bangalore; and Singareni Collieries Company Limited (SCCL), Hyderabad.

...(Interruptions)...

**MOTION FOR ELECTION TO THE COMMITTEE
ON PUBLIC ACCOUNTS**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Sir, I move the following Motion:

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha, to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee vice Shri Ashwani Kumar, appointed as Minister, and do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve on the said Committee.

The question was put and the motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Calling Attention on a matter of urgent public importance. Shri D. Raja ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, I wish to raise ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All right, then. Now, Shri Jairam Ramesh to make a statement ...(Interruptions)...

STATEMENT BY MINISTER

Cancun Agreements

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH): Mr. Deputy Chairman, Sir, I rise to make a statement on the developments that

took place at the recent Climate Change Conference held at Cancun in Mexico in December, 2010. The Cancun Conference was an important milestone on the road to enhancing global actions to address climate change.

Sir, you may recall that I had written to you in this regard immediately on my return from Cancun. You had kindly advised me to make a statement on the matter in the House and to brief the hon'ble Members about the decisions taken at Cancun, their significance for the international negotiations on climate change and the implications of these decisions for India.

With your permission, Sir, let me describe the outcome of the Cancun Conference.

The United Nations Climate Change Conference held in Cancun from November 29 to December 10, 2010 resulted in a set of decisions known as Cancun Agreements. A distinctive feature of these decisions is that they have allowed a new set of globally cooperative actions to be established through a reporting system of emission reduction commitments and actions of all countries that are signatory to the Convention. While all developed countries, irrespective of the fact whether they are party to the Kyoto Protocol or not, will report their emission reduction targets internationally and implement them, the developing country parties will list their nationally appropriate mitigation actions internationally in a separate document. Developing countries are to implement their actions on a voluntary basis with the financial, technological and capacity building support as available. This development is noteworthy because it allows all countries to internationalise their mitigation targets and actions as appropriate, without compromising the principle of equity and common but differentiated responsibility. This arrangement is aimed at enhancing global actions needed to stabilise the climate.

The other significant development at Cancun was the agreement reached on a long-term goal for stabilisation of climate. It was agreed that temperature rise must be limited to two degrees centigrade below pre-industrial levels. We have agreed to work towards identifying a time-frame for global peaking of emissions based on best scientific knowledge. Significantly, this is to be done on the basis of equitable access of all countries to sustainable development. The decision makes no mention either of quantitative targets for global emissions reduction by 2050 or

global peaking year, which was being pressed for by the Association of Small Island States (AOSIS) and some of the Least Developed Countries. India's insistence played a crucial role in achieving consensus on this issue and protecting the interest of developing countries.

In Cancun, we reached an understanding on a regime of transparency of targets and actions of developed and developing countries. There will be a process of Measurement, Report and Verification (MRV) of the mitigation commitments and actions, as appropriate, of all countries. In doing so, we were conscious that a balance has to be maintained between the obligations of developed and developing countries. On India's insistence, it was agreed that there a process of 'International Assessment and Review' will apply to implementation of emission reduction targets of developed countries. This will be done in a manner that promotes comparability of targets and actions amongst developed country parties.

On the other hand, the results of the mitigation actions of developing nations will go through a process of 'International Consultation and Analysis' which will be non-intrusive, non-punitive and facilitative. While internationally supported actions will be measured, reported and verified (MRV) domestically in accordance with international guidelines, the domestically financed actions will be subject to domestic MRV in accordance with general guidelines to be developed under the Convention. Those developing countries that are capable of doing so and have received the required level of support from developed countries will report the results of their mitigation actions through biennial reports on inventories of GHG emissions. Least Developed Countries (LDCs) and Small Island Developing States (SIDS) will have flexibility in this matter. The consultations will be held by a group of technical experts with the country concerned in a manner that is respectful of national sovereignty, and a summary report will be prepared at the end of the consultations.

Although the progress in respect of Kyoto Protocol issues has been slow, we are conscious of the fact that an ambitious emissions reduction by Kyoto Protocol parties is critical to the success of global efforts. Further commitments under Kyoto Protocol are needed not only to enhance ambition but also to establish accountability and comparability of such targets amongst developed country parties. We agreed at Cancun that the Kyoto Protocol parties will continue to work towards finalizing their targets for the second commitment period and ensure that there is no gap between the first and second commitment periods of the Protocol. As developing countries, we will continue to work pro-actively in this area in order to achieve binding and ambitious emissions reduction from

developed countries.

Adaptation to Climate Change is central to our concerns. An adaptation framework was agreed at Cancun. Besides promoting adaptation actions in general, it will facilitate, in particular,

preparation of national adaptation plans by the LDCs and SIDS. It was also decided to establish an Adaptation Committee to oversee implementation of adaptation actions conceived by the developing countries. The Committee will oversee the development of modalities and procedures for preparation of plans, their financing support and also consider evolving a mechanism for loss and damage caused by climate change.

Keeping in view the urgent financing needs of vulnerable countries, the developed countries have agreed to provide 'fast start finance' of USD 30 billion in 2010-12. This will flow through various bilateral and regional financing channels. In addition, it has been agreed to set up a Green Climate Fund which is expected to mobilize, by 2020, funds up to USD 100 billion annually through appropriate instruments. A Transitional Committee has been set up to design the Green Climate Fund and decide its governance structure. There is some concern that, despite the declarations at Copenhagen and Cancun, actual disbursement of funds is lacking even to SIDS, Africa and LDCs, who most need adaptation finance. In the coming negotiations, we will urge that sizeable flow of funds under the Fast Start Funds begins before discussions on the Green Climate Fund gain momentum.

Diffusion and development of climate friendly technologies are critical to efforts aimed at addressing climate change. Cancun decisions establish a Technology Mechanism consisting of a Technology Executive Committee and a Climate Technology Centre and Network. These will support and facilitate global activities aimed at development, deployment and diffusion of climate friendly technologies. The Delhi Ministerial Dialogue on Technology Mechanism that we had organized last year in October, 2010, helped the international thinking on this subject in a large measure. We will make an effort to help the Technology Mechanism go beyond providing technical assistance and capacity building and enable acceleration of the development and piloting the technologies that are appropriate for developing countries. We will also work to include a discussion on Intellectual Property Rights (IPRs) in the agenda in order to enhance and accelerate the development and transfer of mitigation and adaptation technologies.

The Cancun decisions urge the Parties to support open international economic system and avoid arbitrary trade actions. This addresses an

important area of concern that India and other developing nations have on the possible use of unilateral trade measures against developing countries. We would like this issue to be addressed more effectively and strongly in the upcoming

negotiations so that measures taken to combat climate change do not result in arbitrary discrimination or a disguised restriction on international trade.

On forestry-related actions, an important progress was made at Cancun. The decision recognizes the importance of sustainable management of forests and enhancement of forests carbon stocks along with reducing deforestation. These elements are now included in the overall definition of actions aimed at Reducing Deforestation and Degradation (REDD) in developing countries, known as REDD plus. This is an improvement over the definition of REDD as mentioned in the Bali Action Plan. In moving along this path, we will have to create a National Forest Monitoring System based on a reference emission level or forest reference level. A REDD plus partnership, as a voluntary group of interested countries, is already functioning to explore financing options through multilateral and bilateral channels and to finance national strategies or action plans on forestry.

Mr. Deputy Chairman, Sir, India played a key role in facilitating the outcomes at Cancun. The Cancun decisions have ensured that the multilateral dialogue process at the global level does not get side-stepped. As a result of our active role, deadlock on several issues could be broken and the parties could take a step forward.

For example, India ensured that 2015 was not decided as the peaking year of global emissions. It was also because of India that the quantitative targets of emission reductions by 2050 for all the countries including the developing countries did not find mention in the Cancun text. India ensured that the mitigation actions of developed countries are subject to 'International Assessment and Review', while 'International Consultation and Analysis (ICA) will apply to developing country actions in a non-intrusive, non-punitive, and in a manner that is respectful of national sovereignty.

It was also at our insistence that a legally binding agreement was avoided at Cancun although tremendous pressure was mounted by many countries towards this end. On my return from Cancun, I wrote a letter to the hon. Members of Parliament in which I have clarified that a legally binding agreement is not acceptable to India at this stage. My effort at Cancun was to safeguard our position while showing a level of sensitivity

to the view on this issue held by the majority of countries, including some of our developing country partners. I sincerely believe that a nuancing of our position on this issue will expand negotiating options for India and give us an all-round strength in negotiations.

Mr. Deputy Chairman, Sir, recently, I had invited the Environment Ministers of BASIC (Brazil, South Africa, India and China) to exchange views on the Cancun outcome and the approach to be taken to the future work in the run-up to Durban. BASIC Ministers agreed that the Cancun Agreements were a step forward in the global action on climate change, but stressed, at the same time, that the Cancun Agreements were not a substitute for the Bali Road Map. The Bali Road Map remains the template for future work. There was also a consensus that issues like equity, intellectual property rights and trade, which are very Important for developing countries, were not adequately addressed in the Cancun Agreements. In the run up to Durban, we will continue to work on these issues.

Mr. Deputy Chairman, Sir, the world community looks up to India as a constructive, solution-providing player in the global negotiations. My constant effort has been to ensure that our negotiating stance on climate change is guided by the need to protect our economic growth and inclusive development. At the same time, it should help us in pursuing the agenda of poverty eradication and advancing the domestic environmental policies.

I look forward to a constructive discussion on the Cancun Agreements in this House. I am prepared to listen to the views and suggestions of the hon. Members and use them as guide for my actions.

Thank you.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is not being telecast. ...(Interruptions)...
Do not shout. ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTFR OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): We shall take up Calling Attention on
...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet tomorrow at 11.00 a.m.

The House then adjourned at five minutes past Two of the clock till eleven of the clock on Wednesday, the 23rd March, 2011.